THE HIGH COURT OF MEGHALAYA, AT SHILLONG.

CIRCULAR

NO.HCM.II/03/2013-Estt/1601

Dated the 30th June, 2020

In continuation to this Registry's earlier notification No.HCM.III/03/2013-Estt/1293 dated, Shillong the 2nd June, 2020, the Hon'ble, the Chief Justice is pleased to direct that physical functioning of the High Court shall remain suspended till 31st July, 2020, or until further orders, whichever is earlier. The modalities for taking up matters of extreme urgency - as already notified in the circular dated 25th March, 2020 - shall continue during the aforesaid period.

So far as subordinate Courts are concerned, the Hon'ble, the Chief Justice is pleased to direct operation of the Guidelines as framed by the High Court w.e.f. 1st July, 2020 strictly on an experimental basis (the aforesaid Guidelines is uploaded in the Registry's website).

By order,

Registrar General

Memo No.HCM.II/03/2013-Estt/1601A

Dated the 30th June, 2020

Copy for information to: -

- 1. The Registrar-Cum-Principal Private Secretary to the Hon'ble, the Chief Justice.
- 2. The Private Secretary to Hon'ble Mr Justice R.V.More.
- 3. The Private Secretary to Hon'ble Mr Justice H.S.Thangkhiew.
- 4. The Private Secretary to Hon'ble Mr Justice W.Diengdoh.
- 5. The Advocate General to the Government of Meghalaya, Shillong.
- 6. All District & Sessions Judges.
- 7. The Member Secretary, Meghalaya State Legal Services Authority, Shillong.
- 8. The Assistant Solicitor, Central Government.
- 9. The President/Secretary High Court Bar Association.
- The President/ Secretary of Shillong / Nongpoh / Jowai / Nongstoin / Tura / Williamnagar / Mawkyrwat/ Ampati Bar Associations.
- 11. The Registrar Administration, High Court of Meghalaya, Shillong.
- The Central Project Co-ordinator, High Court of Meghalaya for uploading the guidelines in the Official website.
- 13. Office file.

Registrar General